

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.303
TP (Co. Act.)- 30(PB)/2024

IN THE MATTER OF:

Allegis Services India Pvt. Ltd. Petitioner/Applicant
Vs.	
Olive Telecommunication Private Ltd. Respondent

Order under Section 433(e)/433(f) of Companies Act, 1956

Order delivered on 08.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Angad Kochhar, Mr. Himanshu Setia, Advs.
For the Respondent : Appearance not marked

ORDER

Ld. Counsel Mr. Angad Kochhar appeared on behalf of Petitioner.

This is the matter transferred from the Hon'ble High Court of Delhi vide order dated 07.05.2024.

Ld. Counsel for the Petitioner undertakes to file Form-5 as prescribed under Rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 to consider this application under the Code. Copy of same be served upon the Ld. Counsel for the Respondent.

Since, this is an old matter, transferred from the Hon'ble High Court of Delhi through electronic mode, parties are also directed to submit the hard copies of the pleadings for the purpose of verification before the next date of hearing.

At request, list the matter for a physical hearing **on 25.09.2024**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)